

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.** 156(ND)12  
**CA. NO.**

**CORAM:**



**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2017**

**NAME OF THE COMPANY: M/s. Vishwa Nath Agarwal V/s. M/s. Karmyogi Builders Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 397/398**

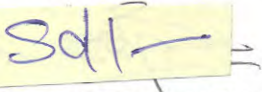
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1	PRANAV JAIN	Advocate	Petitioner	
2.	NISHANT VARON	Advocate	Respondent	

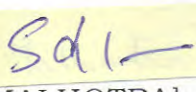
**ORDER**

A request for adjournment has been made on behalf of the Petitioner on the ground that the main counsel is indisposed. This was duly communicated to the ld. counsel for the Respondent.

2. Mr. Pranav Jain, appearing on behalf of the Petitioner, is unable to confirm whether directions passed on 11.11.2016 have been complied with or not in respect of filing of synopsis, written submissions etc. Parties are directed to comply with the directions issued earlier.

3. List on 16.05.2017. No further adjournment shall be granted.

  
[ S.K. MOHAPATRA ]  
MEMER [T]

  
[ INA MALHOTRA ]  
MEMBER [JUDICIAL]